

ACT No. I OF 1931.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 19th
February, 1931.)

An Act to supplement the Criminal Procedure (Punjab Amendment) Act, 1930.

WHEREAS it is expedient to supplement the Criminal
Procedure (Punjab Amendment) Act, 1930; It is hereby
enacted as follows:—

1. This Act may be called the Punjab Criminal Procedure Short title.
Amendment (Supplementary) Act, 1931.

2. In this Act,—

Definitions.

(a) "Code" means the Code of Criminal Procedure,
1898; and

(b) "local Act" means the Criminal Procedure (Punjab
Amendment) Act, 1930.

3. (1) Any person convicted on a trial held by Commis- Appeals and
confirmations.
sioners under the local Act may appeal to the High Court of
Judicature at Lahore, and such appeal shall be disposed of
by the High Court in the manner provided in Chapter
XXXI of the Code.

(2) When the Commissioners pass a sentence of death, the
record of the proceedings before them shall be submitted to
the High Court and the sentence shall not be executed unless
it is confirmed by the High Court which shall exercise, in
respect of such proceedings, all the powers conferred on the
High Court by Chapter XXVII of the Code.

Price 1 anna or 1½d.]

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Punj. Act IV
of 1930.

V of 1930.

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